

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.26
(IB)-398(PB)/2022

IN THE MATTER OF:

Kissan Impex Private Limited

.... Petitioner

Vs

Prem Chand Garg

.... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Manoj Sehgal, RP in person (Appearance not marked)

For the Respondent : Mr. Rahul Gupta, Mr. Yash Srivastav, Advs. for the R-1

ORDER

IA-3121/2022

The matter was passed over in the morning, and again when the matter was called in the afternoon, Resolution Professional Mr. Manoj Sehgal appeared through VC and stated that he was not prepared. He sought short accommodation to present the arguments on the report filed.

Ld. Counsel Mr. Rahul Gupta appeared on behalf of Respondent No. 1

It is open to the parties to resolve the matter through an amicable settlement.

At request and with consent of the parties, list the matter for a physical hearing **on 29.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)